



and we consider appropriate to quote the extract of the apology tendered hereinbelow:-

"2. That, I hereby tender my unqualified, unconditional and unequivocal apology to this Hon'ble Court for filing my affidavit dated 2.11.2020 with incorrect facts in Criminal Writ Petition No.524/2020 before the High Court.

3. That I take full responsibility for the errors and mistakes in my aforesaid affidavit and deeply regret the same.

4. That I assure this Hon'ble Court to improve my performance and further undertake that similar mistakes will not be repeated in future and proper assistance will be rendered by me in all judicial proceedings."

The respondent no.2 -Amardeepsingh Baswantsingh Thakur may not be aggrieved since the relief was granted to him by the impugned order dated 25.11.2020 and no one appears to be aggrieved except the present petitioner in reference to the observations made by the High Court, which may indeed affect his service career.

Since the unqualified apology has been tendered by the petitioner which has been taken on record and taking note thereof we consider appropriate to expunge the observations made by the High Court in paragraph nos.3 & 11 of the order impugned dated 25.11.2020.

The Special Leave Petition, in the above terms, stands disposed of.

Pending application(s), if any, shall also stand disposed of.

(NIRMALA NEGI)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)